Reservation of SCs/STs on the basis of census

- †3452. SHRI ISAM SINGH: Will the Minister of HOME AFFAIRS be pleased to state:
 - (a) whether 1931 census was conducted on the basis of castes;
- (b) if so, whether the existing reservations provided for SCs/STs are on the basis of the said census;
- (c) if so, whether Government would consider providing reservations to SCs/STs after conducting census of the present population and making the same as base; and
 - (d) by when?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIN PATHAK): (a) No, Sir.

- (b) Does not arise in view of reply to part (a) above.
- (c) and (d) In so far as reservation of seats in the House of the People to the states and the State Legislative Assemblies is concerned, as per the provisions of The Delimitation Act, 2002, the number of seats to be resevered for the Scheduled Castes and the Scheduled Tribes in a state will be determined on the basis of the figures ascertained at the census held in the year 1991. Article 243 D and Article 243 T of the Constitution provide for reservation of seats for the Scheduled Castes and the Scheduled Tribes in Panchayats and Municipalities respectively in proportion to the population of the Scheduled Castes and the Scheduled Tribes to the total population as ascertained at the last preceding census of which the relevant figures have been published. In so far as reservation in service is concerned there is no proposal to revise the percentage of reservation for the Scheduled Castes and the Scheduled Tribes on the basis of the present population.

Sending of elite commanders to Israel for training

- 3453. SHRI S.M.LAL JAN BASHA :WiU the Minister of HOME AFFAIRS be pleased to state :
 - (a) whether India proposed to send elite commandos to Israel for training;

[†]Original notice of the question was received in Hindi.